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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 175/2007

R.A/C.P No.

E.P/M.A No.

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SECTION OFFICER (Judl.)

[Signature]
05/10/2007

CENTRAL ADMINISTRATIVE BOARD
COMPTROLLER GENERAL

ORDERS SHEET

1. Original Application No. 175/07

2. Miscellaneous Petition No. /

3. Contempt Petition No. /

4. Review Application No. /

Applicant(s) S. B. Singh VS Union of India & Ors

Advocate for the Applicant(s) B. P. Sahu, M. G. Singh

K. H. Tarun Kumar, N. T. Singh

Advocate for the Respondant(s) Case

Notes of the Registry	Date	Order of the Tribunal
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This application is in form
is filed in the
department of
No. 34/6/669437
Dated 18.6.07

By Registrar

29.6.07.

Judgment delivered in open Court.

Kept in separate sheets. Application is
disposed of. No costs.

l
Vice-Chairman

Petitioner's copy for
issue notices are
received.

Di.
N. Thakur Singh
4/7/07

O.A. 175/07

12/7/07
ADDRESS

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

(O.A. No 175 of 2007).

DATE OF DECISION: 29.06.2007.

Mr.S.B.Singh

APPLICANT/S

Mr.B.P.Sahu, Mr.M.G.Singh,
Kh Tarun kumar, Mr.N.J.Sing

ADVOCATE FOR THE
APPLICANT(S)

- VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr M.U. Ahmed, Addl.C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

CORAM

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches?
4. Whether their Lordships wish to see the fair copy of the Judgment?

Judgment delivered by Hon'ble Vice-Chairman

29/07/07

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,

ORIGINAL APPLICATION No.175 of 2007

Date of order: This the 29th Day of June , 2007.

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

Shri Sanjenbam Brajamani Singh, aged about
43 years, S/O Shri S.Chaoba Singh, resident of
Khoijuman Village, P.O., P.S. & District
Bishnupur, Manipur

Applicant

By Advocate Mr. M.G.Singh

-Versus-

1. All India Radio, through the Director General,
AIR, Akashvani Bhawan,
Parliament Street, New Delhi-110001.
2. The Deputy Director General (NER),
All India, Radio, Guwahatui-781003
3. The Director of Canteens, Department of
Personnel & Training Room No.361, 3rd Floor
Lok Nayak Bhawan, New Delhi-110003.
4. The Station Director, All India Radio,
Imphal, Palace Compound, Imphal East, Manipur.....
Respondents.

By Mr.M.U.Ahmed, Addl.C.G.S.C.

ORDER (ORAL)

K.V.SACHIDANANDAN, V.C.;

The applicant was initially appointed as Canteen Manager, Grade-III in the All India Radio, Imphal, in the year, 1987. According to the pleadings the Department of Personnel & Training, Govt. of India issued an office Memorandum dated 22.12.2004 regarding the implementation of Staff Inspection Unit recommendation on the view of Norms for non-statutory Departmental Canteens functioning in Central Govt. offices wherein under the heading upgradation of scales of certain posts, the scale of pay attached therein in the re-categorised canteen were



see the judgments?

2. To be referred to the Reporter or not?
3. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches?
4. Whether their Lordships wish to see the fair copy of the Judgment?

Judgment delivered by Hon'ble Vice-Chairman

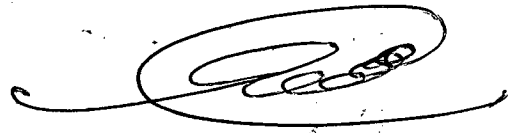
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revised the post of Canteen Manager Grade-III the post which the applicant has been holding was re-designated as Manager-cum-Accountant and the scale of pay was revised at Rs.5000-8000/-. According to the applicant he should have been paid the revised pay scale of Rs. 5000-8000/-, which was not granted, to him. The applicant has made representations (Annexure-A/5) dated 1.3.2007 and (Annexure A/6) dated 18.4.2007 before the respondents for implementation of the said office Memorandum. But the Respondents has refused the same. Hence the applicant has filed this O.A. Seeking the following reliefs:-

"The Respondents particularly the Respondent No.4 be directed to afford/allow the applicant to enjoy the scale of pay of Rs. 5000-8000/- by re-designating his post as Manager-cum-Accountant in pursuance of the Office Memorandum dated 22.12.2004 with all the consequential benefits."

2. I have heard Mr. M. G. Singh learned counsel for the applicant and Mr. M. U. Ahmed learned Addl. C. G. S. C for the respondents. When the matter came up for hearing the learned counsel for the applicant has submitted that re-categorised revised scale of pay has not been granted to the applicant. Therefore, counsel for the applicant also submitted that he will be satisfied if the direction is given to the 1st Respondent to take decision and communicate the same within the time frame. Counsel for the Respondents has submitted that he has no objection if such direction is given. In the interest of justice this Court directs the applicant to make representation alongwith the O.A. before the 1st Respondent and on receipt of such representation the Respondent No. 1 or any other competent authority shall consider and dispose of the same and communicate the same to the applicant within the time frame of three months thereafter.

O.A. is disposed of, accordingly. There will be no order as to costs.



(K.V.SACHIDANANDAN)
VICE-CHAIRMAN

Lm.

 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH, GUWAHATI
 (AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
 ADMINISTRATIVE TRIBUNAL ACT, 1985)

8
 file by :-
 N. Ganesha Singh
 Advocate

ORIGINAL APPLICATION NO. 175 OF 2007

Shri Sanjenham Brajamani Singh

.... APPLICANT

AND

All India Radio & Ors.

..... RESPONDENTS

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Dated/ Imphal.

The June, 2007.

M. Gundeel Singh
Signature of the counsel for
the Applicant.

SYNOPSIS

The Applicant was initially appointed as Canteen Manager, Grade-III of the All India Radio, Imphal, in the year 1987. Since then he has been serving to the full satisfaction of his superior officer as well as public in general without any promotion to the higher promotional post. The Ministry of Personnel, Public Grievances & Pension, Department of Personnel & Training, Govt. of India issued an Office Memorandum on 22-12-2004 regarding the implementation of Staff Inspection Unit recommendation on the view of Norms for non-statutory Departmental Canteens functioning in Central Govt. offices wherein under the heading upgradation of scales of certain posts the scale of pay attached thereto in the re-categorised canteen were revised. The post of Canteen Manager Grade-III, the post which the Applicant has been holding was redesignated as Manager-cum-Accountant and the scale of pay was revised at Rs. 5000-8000/-. In pursuance of the said Memorandum the scales of pay of all the employees working in the Canteens have been revised. The Applicant requested the concerned authorities by submitting representations and reminders thereof for the implementation of the said Office Memorandum. The concerned authorities refused the same till date and hence the present Application.

LIST OF DATE

Sl. No.	Dates	Particulars	Annexure
(1)	(2)	(3)	(4)
1.	1987	The applicant was appointed as Canteen Manager Grade-III of the All India Radio, Imphal.	
2.	22-12-2004	The Ministry of Personnel, Public Grievances & Pension, Department of Personnel & Training, Govt. of India issued an Office Memorandum regarding the implementation of Staff Inspection Unit Recommendation on the review of norms for non-statutory Departmental Canteens including the Central Govt. Offices.	<u>A/1</u>
3.	24-3-2006	The Applicant submitted a representation to the Director General, Prasar Bharati (RCI), All India Radio, Akashvani Bhawan praying for the implementation of the term and conditions of the said Office Memorandum in respect of him.	<u>A/2</u>
4.		The Applicant submitted a representation to the Director of Canteen, Department of Personnel and Training, New Delhi requesting for the implementation of the said Office Memorandum dated 22-12-2004.	<u>A/3</u>
5.		The Applicant also submitted another representation to the Station Director, All India Radio, Imphal requesting for re-designation of the post of Manager Grade-III to the Manager-cum-Accountant by implementing the said Office Memorandum.	<u>A/4</u>

Contd.....

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C

6.	1-3-87	The Applicant submitted 1 st reminder to the Station Director, All India Radio, Imphal praying for the implementation of the term and conditions of the said Office Memorandum.	<u>A/5</u>
7.	18-1-2007	The Applicant submitted his 2 nd reminder to the Station Director, All India Radio, Imphal for the implementation of the said Office Memorandum dated 22-12-2004.	<u>A/6</u>
8.	26-4-2007	The Applicant through his counsel served a legal notice to the Respondents wherein the counsel called upon them to implement the term and conditions of the said Office Memorandum within a stipulated period.	<u>A/7</u>

28 JUN 2007

गुवाहाटी बेंच

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 1757 OF 2007

Shri Sanjenham Brajamani Singh, aged about
43 years, S/O Shri S. Chanha Singh, resident
of Khoijuman Village, P.O., P.S. & District
Bishnupur, Manipur.

..... APPLICANT

AND

1. All India Radio, through the Director
General, AIR, Akashvani Bhawan,
Parliament Street, New Delhi - 110001.
2. The Deputy Director General (NER), All
India Radio, Guwahati - 781003.
3. The Director of Canteens, Department of
Personnel & Training Room No. 361, 3rd
Floor Lok Nayak Bhawan, New Delhi -
110003.
4. The Station Director, All India Radio,
Imphal, Palace Compound, Imphal East,
Manipur.

..... RESPONDENTS

S.B. Singh

Signature
22/06/2007
R. Mandakama Devi
Oath Commissioner, (Judicial)
Manipur
Cheirap Court Complex

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE.

This application is directed against the non implementation of the office Memorandum No. 13/10/2001-Dir. (C) dated 22-12-2004 issued by the Ministry of Personnel, Public Grievances & Pension, Department of Personnel & Training, New Delhi thereby not allowing the present Applicant who has been serving as Canteen Manager Grade-III of the All India Radio, Palace Compound Imphal, to enjoy the scale of pay of Rs. 5000-8000/-, though similarly situated incumbents have been allowed to enjoy the said scale of pay.

2. JURISDICTION OF THE TRIBUNAL:

The Applicant declares that the subject matter of the case which he wants to redress is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The Applicant further declares that the Application is within the limitation prescribed in Section 21 of the Central Administrative Tribunal Act, 1985.

S. B. Singh


R. Manorama Devi
Oath Commissioner, (Judicial)
Manipur
Cheirap Court Complex

4. FACTS OF THE CASE:

4.1. That, the present Applicant is a bonafide citizen of India by birth and as such he is entitled to all the rights and privileges enshrined under the constitution of India.

4.2. That, the Applicant was initially appointed as Canteen Manager, Grade-III of the All India Radio, Imphal in the year 1987. Since then he has been serving to the full satisfaction of his superior officer as well as public in general.

4.3. That, while the Applicant has been serving as Canteen Manager, Grade-III of the All India Radio, Imphal, the Ministry of Personnel, Public Grievances & Pension, Department of Personnel & Training, Govt. of India issued an Office Memorandum on 22-12-2004 regarding the implementation of Staff Inspection Unit recommendations on the review of Norms for non-statutory Departmental Canteens functioning in Central Government Offices. In the said Office Memorandum, paragraph 2(ii) under the heading upgradation of pay scales of certain posts, the hierarchy of the posts and the pay scales attached thereto in the re-categorised Canteens are given as under :-

R. Manorama Devi
R. Manorama Devi

Oath Commissioner, (Judicial)

W. Nipur

Cherap Court Complex

S. B. Singh

<u>Sl. No.</u>	<u>Designation</u>	<u>Pay scale</u>
1.	General Manager	5500-9000/-
2.	Deputy General Manager	5000-8000/-
3.	Manager Grade-II	5000-8000/-
4.	Manager-cum-Accountant	5000-8000/-
5.	Assistant Manager-cum-Store Keeper	4000-6000/-
6.	Clerk	3050-4590/-
7.	Halwai-cum-Cook	3200-4900/-
8.	Assistant Halwai-cum-Cook	3050-4590/-
9.	Tea-Coffee Maker	2610-3540/-
10.	Bearer	2610-3540/-
11.	Wash Boy	2550-3200/-
12.	Safaiwala	2550-3200/-

The post of Manager, Grade-III, the post which the Applicant has been holding is within the category of Manager-cum-Accountant as such he is entitled to enjoy the scale of pay of Rs. 5000-8000/-.

A copy of the relevant portion of the said Office Memorandum is annexed herewith as ANNEXURE-A/1

4.4. That, though the Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Government of India published the above referred

S. B. Singh

Manorama Devi
R. Manorama Devi
Dath Commissioner, (Judicial)
Muzpur
Chirap Court Complex

Memorandum for the implementation of SIU recommendations on the review of norms for non-statutory Departmental Canteens functioning in Central Government offices with the condition to implement the condition contained in the said Memorandum early and not later than three months from the date of issue of the said Memorandum the concerned authorities/Respondents failed to implement the same. Having no alternative the Applicant submitted a representation on 24-3-2006 to the Director General, Prasar Bharati (BCI), All India Radio, Akashvani Bhawan, Sansad Marg, New Delhi requesting for implementation of the upgrade pay scales of AIR Canteen, Imphal. In the said representation the Applicant highlighted the facts of the case and also the grievances being faced by him and further requested to implement the said Office Memorandum at an early date. The said representation was submitted through proper channel.

A copy of the said representation is annexed herewith as ANNEXURE-A/2

- 4.5. That, the Applicant also submitted a representation to the Director of Canteen, Department of Personnel and Training, New Delhi requesting for the implementation of the said Office Memorandum dated 22-12-2004. The Applicant further requested the Director of Canteen to direct the authorities concerned to expedite the matter for

S. B. Singh


K. Manorama Devi
Jath Commissioner, (Judicial)
Mizoram
Chief Court Complex

the implementation of the said Office Memorandum. The said representation was submitted through proper channel.

A copy of the said representation is annexed herewith as ANNEXURE-A/3.

4.6. That, the Applicant also submitted an another representation to the Station Director, All India Radio, Imphal, requesting for re-designation of the post of Manager Grade-III to Manager-cum-Accountant in view of the said Office Memorandum dated 22-12-2004. In the said representation the Applicant highlighted all the facts and circumstances of the case and also the grievances being faced by him due to the non-implementation of the said Office Memorandum.

A copy of the said representation is annexed herewith as ANNEXURE-A/4.

4.7. That, the Applicant begs to submit that though the applicant submitted representation to the Station Director, All India Radio, Imphal praying for the implementation of the said Office Memorandum dated 22-12-2004 thereby re-designating the post of Manager Grade-III as Manager-cum-Accountant the Station Director, All India Radio Imphal failed to consider the request made by the Applicant. Having no alternative the Applicant submitted 1st Reminder on 1-3-2007 and 2nd Reminder on 18-4-2007

S. B. Singh


K. Manozama Devi
Joint Commissioner, (Judicial)
Manipur
Cheirap Court Complex

to the Station Director, All India Radio, Imphal. The Station Director failed to consider and dispose of the said representation till date.

A copy each of the said 1st & 2nd reminder are annexed herewith as ANNEXURES-A/5 & A/6 respectively.

4.8. That, being aggrieved by the said acts of the Director, All India Radio, Imphal and the authorities concerned, the Applicant through his counsel served a legal notice on 26-4-2007 to the Station Director, All India Radio, Imphal wherein the counsel of the Applicant highlighted the facts and circumstances of the case and also the grievances being faced by him and also called upon him to implement the said Office Memorandum dated 22-12-2004. A copy each of the said notice was also endorsed to the Director General, the Deputy Director General (NER), Director of Canteens and also the General Secretary, All India Central Govt. Canteen Employees Association.

A copy of the said notice is annexed herewith as ANNEXURE-A/7

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1. For that, the Applicant has been discriminated by the respondents/authorities concerned for the reasons that the

S. B. Singh


R. Manorama Devi
Oath Commissioner, (Judicial)
Mizoram
Chief Court Complex

Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Govt. of India issued the said Office Memorandum dated 22-12-2004 for the implementation of SIU recommendation on the review of norms for non-statutory Departmental Canteens functioning in Central Government offices and the same have been implemented in all Canteens by revising the scale of pay in pursuance of the scale indicated in the said Office Memorandum but the authorities concerned have not implemented the same in respect of the Applicant till date inspite of the repeated requests made by the Applicant.

5.2. For that, the Station Director, All India Radio, Imphal has to obey/comply the instructions/guidelines contained in the said Office Memorandum dated 22-12-2004 as the same was published by the Ministry of Personnel, Public Grievances & Pension, Department of Personnel & Training, Govt. of India. However, in the instant case the Station Director, All India Radio, Imphal failed to implement the conditions contained in the said Office Memorandum thereby not allowing the Applicant to enjoy the scale of pay of Rs. 5000-8000/- without assigning any reasons till date.

5.3. For that, the Station Director, All India Radio Imphal has to consider and dispose of the representation and reminders thereof praying for allowing him to enjoy the

S. B. Singh

Manorama Devi
 R. Manorama Devi
 Oath Commissioner, (Judicial)
 Court Complex

scale of pay of Rs. 5000-8000/- and also to re-designate the post of Manager Grade-III as Manager-cum-Accountant in pursuance of the said Office Memorandum but the Station Director, All India Radio Imphal never considered and disposed of the said representation till date.

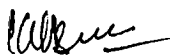
- 5.4. For that, the acts of the Station Director, All India Radio, Imphal, in not allowing the Applicant to enjoy the scale of pay to Rs. 5000-8000/- in view of the said Memorandum dated 22-12-2004 though similarly situated incumbents have been given the benefits amounts to hostile discrimination which is in violation of the Articles 14 and 16 of the Constitution of India.

6. DETAILS OF REMEDIES EXHAUSTED :

There is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT OR TRIBUNAL :

The Applicant declares that he has not filed any other application/petition in the subject matter in regard to which this application is made nor is pending before any Court of law or any other authority or any other bench of the Hon'ble Tribunal.



R. Manorama Devi
Oath Commissioner (Judicial)
Chennai, Tamil Nadu

S. B. Singh

8. RELIEF SOUGHT FOR :

The Respondents particularly the Respondent No. 4 be directed to afford/allow the applicant to enjoy the scale of pay of Rs. 5000-8000/- by re-designating his post as Manager-cum-Accountant in pursuance of the office Memorandum dated 22-12-2004 with all the consequential benefits.

9. INTERIM ORDER IF ANY PRAYED FOR :

The Respondents be directed to allow the Applicant to enjoy the scale of pay of Rs. 5000-8000/- and/or direct the Respondents to consider and dispose of the representation pending before it by passing speaking order.

10. PARTICULARS OF IPO.

No. of IPO 346 669437

Name of the issuing post office :- G.P.O. IMPHAT

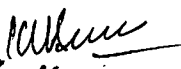
Date of issuance of Postal order :- 23-6-07

Post Office at which payable :- Chuwahati

11. LIST OF ENCLOSURES :-

As per Index.

S. B. Singh


R. Manorama Devi
Dath Commissioner, (Judicial)
Chennai Court Complex

VERIFICATION

I, Sanjenham Brajamani Singh, aged about 43 years, S/o Shri S. Chaoha Singh, resident of Khoijuman Village, P.O., P.S. & District Bishnupur, Manipur do hereby verify that the contents of paragraph Nos. 5^b & 7 are true to my knowledge and paragraphs No. 1 - 4 - 8 are believed to be true on legal points and that I have not suppressed any material facts.

Place : - IMPHAL

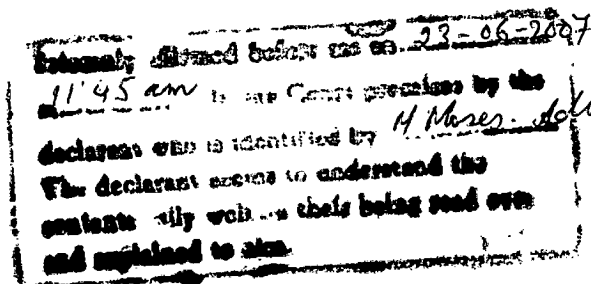
Date : - 23-6-07

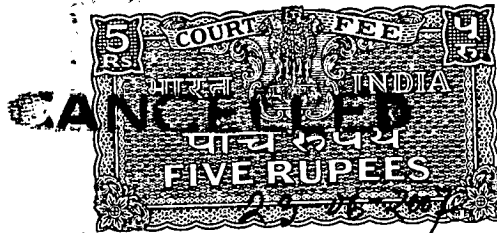
Signature

S. Brajamani Singh

Manoj
R. Manojama Devi
Dath C. Manojama (Judicial)

Chandana Devi





-12-

AFFIDAVIT

I, Sanjenham Brajamani Singh, aged about 43 years, S/O Shri S. Chaoba Singh, resident of Khoijuman Village, P.O., P.S. & District Bishnupur, Manipur, do hereby solemnly affirm and state as under :-

1. That, I am the applicant in the accompanying Original Application and as such am well acquainted with the facts of the case.
2. That, the said Original Application has been drafted by my counsel under my instruction and on my behalf.
3. That, the annexures annexed to the accompanying Original Application are the true copies of the originals thereof.

VERIFICATION

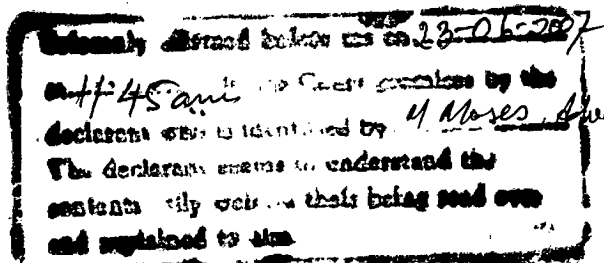
Verified at Imphal, on this the 23rd day of June, 2007 that the contents of the above affidavit and the accompanying Original Application at para Nos.1 & 4 are true to the best of my knowledge and the rest of contents of the accompanying Original Application are believed to be true and correct by me and that nothing material has been concealed thereof.

DEPONENT/APPLICANT

Identified by :-

M. Moses
Advocate.

S. Brajamani Singh



R. Mahomed Dev
23/06/2007
Deputy Commissioner, (Judicial)
Manipur
Cherap Court Complex

MOST IMMEDIATE/SUPREME COURT CASE (TIME BOUND)

No. 13/10/2001-Dir.(C)

Government of India

Ministry of Personnel, Public Grievances & Pensions,

Department of Personnel & Training

New Delhi, dated 22nd December, 2004.

OFFICE MEMORANDUM

Subject:- Implementation of SIU recommendations on the review of norms for non-statutory Departmental Canteens functioning in Central Government Offices- regarding.

The undersigned is directed to say that, as the Ministries/Departments etc. are aware, the norms for staffing in the non-statutory Central Government run Departmental Canteens functioning under various Ministries/Department and their Attached/Subordinate Offices had been in vogue for quite some time. With a view to achieve efficient functioning and rationalization of manpower in the non-statutory Departmental Canteens located in various Ministries/ Departments/ Attached and Subordinate Offices of the Central Government, the staff Inspection Unit (SIU) of the Department of Expenditure, Ministry of Finance had undertaken a study to review the said staffing norms. After conducting a detailed study for review of norms for the non-statutory Departmental Canteens, the SIU has submitted its recommendations, inter-alia, with regard to the revised norms in these Canteens. As these recommendations contained in the SIU Report had far reaching implications, the matter was further deliberated upon through Inter-Departmental Meetings/ Consultations, consisting of the representatives of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Ministry of Finance Department of Expenditure, Staff Inspection Unit (SIU) and the Ministry of Home Affairs (Integrated Finance Division), to have further in-depth examination of the implications and repercussions of the said recommendations. Accordingly, SIU has submitted its revised report with regard to certain aspects of its earlier recommendation. After careful examination of all the aspects, the competent authority has decided to give effect to the recommendations of the SIU in the manner detailed here-in-after.

Contd. 2/-



R. Manorama Devi

Deputy Commissioner, (Judicial)

Manipur

Charat Court Complex

2. Accordingly, it has been decided to implement the SIU recommendations in the following manner:-

(i) **Re-categorisation of Canteens and the revised staffing pattern therein -**

As per recommendations of the SIU, the existing Canteens will be re-categorised as per the norms prescribed in Annexure A(i) to A(xv). The details of the staff to be engaged in the re-categorised Canteens have been mentioned in the Annexure A(i) to A(xv). While doing so, the Ministries/Departments should adhere to the following stipulations:-

(a) The Tiffin Rooms should exist only in the buildings where other types of Canteens are not in operation. Therefore, all Tiffin Rooms presently located in buildings where other types of Canteens are functioning need to be closed.

(b) If any Canteen is required to cater to more than 6500 employees (Annexure A(i) to (xv) contains staffing pattern for the Canteens catering upto 6500 employees), the matter should be reported to the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Office of the Director of Canteens. In such cases, DOPPT would consider the matter and may prescribe the revised category and the staffing pattern of such a Canteen, as may be warranted, in consultation with the Staff Inspection Unit of the Department of Expenditure, Ministry of Finance, etc.

(c) The staff rendered surplus, if any, as a result of the re-categorisation of the existing Canteens will be governed as per the existing Government instructions issued by the Re-training and Re-deployment Cell of the Ministry of Personnel, Public Grievances and Pension, Department of Personnel and Training vide their OM No. 1/1/2002-CS.III dated 26-3-2002 read with instruction issued vide DOPPT OM No. 1/18/88-CS.III dated 1.4.1989, as amended from time to time.

(ii) **Up-gradation of Pay Scales of certain posts:-**

While laying norms for re-categorisation of existing Canteens, the SIU have also recommended up-gradation of pay scales of certain posts. The hierarchy of these posts and the pay scales attached thereto in the re-categorised Canteens should be as under:-

Contd. 3/-


R. Manozama Devi
Jath Commissioner, (Judicial)
Manipur
Cheirap Court Complex

<u>S.No</u>	<u>Designation</u>	<u>Pay Scale</u>
1.	General Manager	5500-9000
2.	Deputy General Manager	5000-8000
3.	Manager Grade-II	5000-8000
4.	Manager-cum-Accountant	5000-8000
5.	Assistant Manager-cum-Store Keeper	4000-6000
6.	Clerk	3050-4590
7.	Halwai-cum-Cook	3200-4900
8.	Assistant Halwai-cum-Cook	3050-4590
9.	Tea/Coffee Maker	2610-3540
10.	Bearer	2610-3540
11.	Wash Boy	2550-3200
12.	Safaiwala	2550-3200

A statement indicating the existing and the revised designations with corresponding pay scales is also enclosed as Annexure 'B'.

(iii) **Change in nomenclature of certain posts/designations:-**

With a view to have proper utilization of available manpower in the non-statutory Departmental Canteens, the following posts should be re-designated as under:-

<u>S.No.</u>	<u>Existing Designation</u>	<u>Revised Designation</u>
1.	Accountant	Accountant-cum-Manager
2.	Halwai	Halwai-cum-Cook
3.	Assistant Halwai	Assistant Halwai-cum-Cook

(iv) **Outsourcing the activity of setting-up of Canteens in Government Offices -**

The issues concerning out-sourcing/contracting out Canteen services are separately under examination of this Department. The possibility of out-sourcing is considered before giving clearance for setting up new Canteens and in the existing Canteens also, the possibility of out-sourcing some of the services is considered provided the existing staff is not affected. However, as and when a final view is taken, the same will be communicated to all concerned for appropriate action.

(v) **Proper liaisoning between the Departmental Canteens and the Office of the Director (Canteens) -**

Contd. 4/-

(Signature)

R. Manorama Devi

Oath Commissioner (Judicial)

Chennai

Chennai Court Complex

With a view to have a proper system of liaisoning between the non-statutory Departmental Canteens functioning in Government Offices and the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training- Office of the Director (Canteens) after implementing the above recommendations in their Canteens, all the Ministries/ Departments of the Government of India including their Attached and Subordinate offices are required to intimate the details of the recategorised Canteens, in the prescribed Proforma as at Annexure 'C' to this Ministry (Office of the Director (Canteens), Department of Personnel and Training).

3. All the Ministries/ Departments are, therefore, requested to initiate prompt action to give effect to implement the above instructions at the earliest, preferably within 3(three) months from the date of issue of this O.M. It should initially be ensured that the Tiffin Rooms exist only in the buildings where other types of Canteens are not in operation. Therefore, all Tiffin Rooms presently located in buildings where other types of Canteens are functioning shall need to be closed in consonance with para 2(1)(a) of the O.M. Thereafter, it should be seen if some of the services of the Canteens can be outsourced. Once this is done, the Canteen should be re-categorised and revised pay scales be granted after informing this Department as per the prescribed format (Annexure-C).

4. If any further clarifications are required in the matter, the same may please be referred to this Department through the concerned administrative Ministries/Departments.

5. It is requested that this should be attended to on utmost priority basis and implementation on the follow-up action be intimated to this Department early not later than three months from the date of issue of this O.M. as mentioned in para-3 above.

6. This issues with the approval of the Ministry of Finance (Department of Expenditure) and Home Finance Divisions vide their I.D. No. 2(8)/F.III Desk/2004 dated 22.12.2004 respectively.

7. These orders will take effect from the date of issue of this O.M.

8. Hindi version of this O.M. will follow.

Encls : As above.

(S.M. SAKARIAR)

Director (Canteens)

Tele. 24625818


K. Manorama Devi
Joint Secretary (Education)
Chennai Court Complex

NORMS FOR THE TIFFIN ROOM 'B' TYPE

Revised Range:

25-49 employees

S.No.	Name of Post	Scale of Pay	Revised Norms
1.	Tea/Coffee Maker	2610-3540	1
2.	Wash Boy	2550-3200	1
	Total		2

R. Manozama Devi

R. Manozama Devi

Oath Commissioner, U. d. ch.

M. d. ch.

Chennai Court Complex

NORMS FOR THE Tiffin Room 'A' TYPE

Revised Range:

50-99 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	Clerk	3050-4590	- *
2.	Tea/Coffee Maker	2610-3540	1
3.	Bearer	2610-3540	1
4.	Wash Boy	2550-3200	1
	Total		3

* Note : One Bearer may be provided instead of Counter Clerk/Sales Man. The work relating to Counter Clerk/Salesman can be looked after by Tea/Coffee Maker. As there is a very nominal collection, the record can be maintained by the concerned Section dealing with the Canteen matters.


R. Manozama Devi
 Oath Commissioner, (J & L) and
 Municipal
 Cheirar Court Complex

NORMS FOR 'D' TYPE CANTEEN

Revised Range:

100-500 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	Manager-cum-Accountant	5000-8000	1
2.	Clerk	3050-4590	1
3.	Halwai-cum-Cook	3200-4900	1
4.	Tea/Coffee Maker	2610-3540	1
5.	Bearer	2610-3540	2
6.	Wash Boy	2550-3200	1
7.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		7

10/11/2011

R. Manorama Devi

Oath Commissioner

Cheirar, Court Compound

NORMS FOR 'C' TYPE CANTEEN

Revised Range:

501-1000 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	Manager Grade-II	5000-8000	1
2.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
3.	Clerk	3050-4590	2
4.	Halwai-cum-Cook	3200-4900	1
5.	Asstt. Halwai-cum-Cook	3050-4590	1
6.	Tea/Coffee Maker	2610-3540	1
7.	Bearer	2610-3540	4
8.	Wash Boy	2550-3200	2
9.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		13


R. Manorama Devi
Oath Commissioner, (Judicial)
Chennai
Chennai Court Complex

NORMS FOR 'B' TYPE CANTEN

Revised Range:

1001-1500 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	Manager Grade-II	5000-8000	1
2.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
3.	Clerk	3050-4590	2
4.	Halwai-cum-Cook	3200-4900	2
5.	Assit. Halwai-cum-Cook	3050-4590	1
6.	Tea/Coffee Maker	2610-3540	1
7.	Bearer	2610-3540	5
8.	Wash Boy	2550-3200	2
9.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		15

K. Manojama Devi

K. Manojama Devi
Deputy Commissioner, (Judicial)
Imphal
Cheirap Court Complex

NORMS FOR 'A' TYPE CANTEEN

Revised Range:

1501-2000 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	Manager Grade-II	5000-8000	1
2.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
3.	Clerk	3050-4590	3
4.	Halwai-cum-Cook	3200-4900	2
5.	Assit. Halwai-cum-Cook	3050-4590	2
6.	Tea/Coffee Maker	2610-3540	1
7.	Bearer	2610-3540	7
8.	Wash Boy	2550-3200	3
9.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		20


R. Manorama Devi
Oath Commissioner, (Judicial)
Manipal
Cheirap Court Complex

NORMS FOR '2A' TYPE CANTEEN

Revised Range:

2001-2500 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	General Manager	5500-9000	1
2.	Manager-cum-Accountant	5000-8000	1
3.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
4.	Clerk	3050-4590	3
5.	Halwai-cum-Cook	3200-4900	2
6.	Asstt. Halwai-cum-Cook	3050-4590	2
7.	Tea/Coffee Maker	2610-3540	2
8.	Bearer	2610-3540	8
9.	Wash Boy	2550-3200	3
10.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		23

R. Manozama Devi

R. Manozama Devi

Oath Commissioner

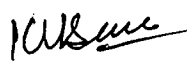
Cheira, Co.

NORMS FOR '3A' TYPE CANTEN

Revised Range:

2501-3000 employces

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	General Manager	5500-9000	1
2.	Deputy General Manager	5000-8000	1
3.	Manager-cum-Accountant	5000-8000	1
4.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
5.	Clerk	3050-4590	4
6.	Halwai-cum-Cook	3200-4900	2
7.	Asstt. Halwai-cum-Cook	3050-4590	3
8.	Tea/Coffee Maker	2610-3540	2
9.	Bearer	2610-3540	10
10.	Wash Boy	2550-3200	4
11.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		29


K. Manorama Devi
 Oath Central Officer, Judicial
 Chittoor Court Complex

NORMS FOR '4A' TYPE CANTEN

Revised Range:

3001-3500 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	General Manager	5500-9000	1
2.	Deputy General Manager	5000-8000	1
3.	Manager-cum-Accountant	5000-8000	1
4.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
5.	Clerk	3050-4590	5
6.	Halwai-cum-Cook	3200-4900	3
7.	Asstt. Halwai-cum-Cook	3050-4590	3
8.	Tea/Coffee Maker	2610-3540	3
9.	Bearer	2610-3540	12
10.	Wash Boy	2550-3200	5
11.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		35

Manorama Devi

Manorama Devi
Oath Commission Officer

Chief Court Complex

NORMS FOR 'SA' TYPE CANTEN

Revised Range:

3501-4000 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	General Manager	5500-9000	1
2.	Deputy General Manager	5000-8000	1
3.	Manager-cum-Accountant	5000-8000	1
4.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
5.	Clerk	3050-4590	5
6.	Halwai-cum-Cook	3200-4900	3
7.	Asstt. Halwai-cum-Cook	3050-4590	4
8.	Tea/Coffee Maker	2610-3540	3
9.	Bearer	2610-3540	13
10.	Wash Boy	2550-3200	5
11.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		37

Manorama Devi

R. Manorama Devi

Distt Commr. (P. & C.)

Chitrag. Local. Complex

NORMS FOR '8A' TYPE CANTEEN

Revised Range:

5001-5500 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	General Manager	5500-9000	1
2.	Deputy General Manager	5000-8000	1
3.	Manager-cum-Accountant	5000-8000	1
4.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
5.	Clerk	3050-4590	7
6.	Halwai-cum-Cook	3200-4900	5
7.	Asstt. Halwai-cum-Cook	3050-4590	5
8.	Tea/Coffee Maker	2610-3540	3
9.	Bearer	2610-3540	18
10.	Wash Boy	2550-3200	7
11.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		49

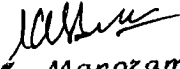

R. Manorama Devi
 Oath Commissioner, Judicial
 Magistrate
 Cheirap Court Complex

NORMS FOR '9A' TYPE CANTEN

Revised Range:

5501-6000 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	General Manager	5500-9000	1
2.	Deputy General Manager	5000-8000	1
3.	Manager-cum-Accountant	5000-8000	1
4.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
5.	Clerk	3050-4590	8
6.	Halwai-cum-Cook	3200-4900	5
7.	Asstt. Halwai-cum-Cook	3050-4590	6
8.	Tea/Coffee Maker	2610-3540	3
9.	Bearer	2610-3540	20
10.	Wash Boy	2550-3200	8
11.	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		54


K. Manorama Devi
Oath Commissioner, (Judicial)
Mizoram
Cheirao Court Complex

NORMS FOR '10A' TYPE CANTEEN

Revised Range:

6001-6500 employees

S.No.	Revised Designation	Scale of Pay	Revised Norms
1.	General Manager	5500-9000	1
2.	Deputy General Manager	5000-8000	1
3.	Manager-cum-Accountant	5000-8000	1
4.	Asstt. Manager-cum-Store-Keeper	4000-6000	1
5.	Clerk	3050-4590	9
6.	Halwai-cum-Cook	3200-4900	6
7.	Asstt. Halwai-cum-Cook	3050-4590	6
8.	Tea/Coffee Maker	2610-3540	4
9.	Bearer	2610-3540	21
10.	Wash Boy	2550-3200	8
11	Safaiwala	2550-3200	Services to be outsourced in the long run
	Total		58


R. Manorama Devi
 Oath Commissioner, (Judicial)
 Manipal
 Cheirap Court Complex

S. No.	Existing Designation	Existing Pay scale	Designation now adopted on the recommendations of the SIU	Pay scales prescribed on the recommendations of the SIU
1.	General Manager	5000-8000	General Manager	5500-9000
2.	Deputy General Manager	4000-6000	Deputy General Manager	5000-8000
3.	Manager Grade-II	4000-6000	Manager Grade-II	5000-8000
4.	Accountant	4000-6000	Manager-cum-Accountant	5000-8000
5.	Assistant Manager-cum-Store-Keeper	3200-4900	Assistant Manager-cum-Store-Keeper	4000-6000
	Store Keeper	3200-4900		
	Cashier	3200-4900		
	Manager Grade-III	3200-4900		
6.	Salesman/Clerk	3050-4590	Clerk	3050-4590
7.	Halwai	3200-4900	Halwai-cum-Cook	3200-4900
8.	Assistant Halwai Cook	3050-4590 3050-4590	Assistant Halwai-cum-Cook	3050-4590
9.	Tea/Coffee Maker	2610-3540	Tea/Coffee Maker	2610-3540
10.	Bearer	2610-3540	Bearer	2610-3540
11.	Wash Boy	2550-3200	Wash Boy	2550-3200
12.	Safaiwala	2550-3200	Safaiwala	2550-3200

R. Manorama Devi
 R. Manorama Devi
 Oath Commissioner, Judicial
 District Court Complex

From:

The Head of the Department/Office under whom the Canteen is functioning.

To

The Director(Canteens)
Department of Personnel & Training,
Room No. 361, 3rd Floor,
Lok Nayak Bhawan, New Delhi-110003.

Subject: Request for re-categorization of Canteen.

Sir,

The undermentioned Canteen/Tiffin Room functioning in this Ministry/Department/Office may please be re-categorized with Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions.

1. Name of the Existing Canteen/Tiffin Room.
2. Existing Registration No. of the Canteen/Tiffin Room.
3. Date since when it is functioning.
4. Name & Address of the controlling Ministry/ Department/ Office.
5. Type of recategorised Canteen.
6. Number of Government employees (users) served by the Canteen.

A statement indicating existing staff strength and the revised staff strength (after re-categorization of the Canteen) with corresponding pay scales is enclosed.

Yours faithfully,

Note:

Contd...2/-



R. Manorama Devi
Oath Commissioner, (Judicial)

Chief of Legal Committee

1. In case of Tiffin Rooms, the Department has to submit a certificate to the effect that there does not exist any type of Departmental Canteen for the welfare of the staff in the same building. The Tiffin Room should only exist where there is no departmental Canteen. Reference is also invited to paragraphs 2(i)(ii) and 3 of the Department of Personnel and Training O.M. dated 22.12.2004.

2. The department running the Canteen should send the original certificates of the user offices and their willingness with the strength of the staff along with this annexure.



K. Manozama Devi
Dath Court

Chennai Court Complex

PRASAR BHARATI
(BROADCASTING CORPORATION OF INDIA)
ALL INDIA RADIO IMPHAL

No. Imp. 19(3)/2005-G/854 Dated Imphal, the 11th November, 2005

The Director (Canteens),
Department of Personnel & Training,
Room No. 361, 3rd Floor,
Lok Nayak Bhawan,
New Delhi-110003.

Subject:- Request for re-categorization of Canteen.

Sir,

The under mentioned Canteen functioning in this Office may please be re-categorized with the Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions.

1. Name of the Existing Canteen :- Departmental Canteen, AIR, Imphal
2. Existing Registration No. of the Canteen:- Registration No. 3LD.
3. Date since when it is functioning:- Functioning w.e.f. 14.4.1983.
4. Name & Address of the controlling office:- Station Engineer, All India Radio,
Palace Compound, Imphal 795001.
5. Type of re-categorised Canteen:- 'D' Type Canteen.
6. Number of Government employees(Users) served by the Canteen:- 140 Govt.
Employees.

2. A statement indicating existing staff strength and the revised staff strength (after re-categorisation) of the Canteen with corresponding pay scale is enclosed.

Sd/-

(G. CHINKHANLIAN)
Drawing & Disbursing Officer,
For Station Engineer


R. Manorama Devi
(Oath Commissioner, Judicial)
Chief Court Complex

Contd. 2/-

Existing Staff Strength & Revised Staff Strength with Pay Scale.

EXISTING

Sl.No.	Existing Designation	Scale of Pay	Staff Strength
1.	Manager Gr-III	3200-4900	1
2.	Counter Clerk	3050-4900	1
3.	Coupon Clerk	3050-4900	1
4.	Halwai Cook	3200-4900	1
5.	Tea/Coffee Maker	2610-3540	1
6.	Bearer	2610-3540	2
7.	Wash Boy	2550-3200	1
	TOTAL		8(Eight)

REVISED

Sl.No.	Existing Designation	Scale of Pay	Staff Strength
1.	Manager-cum-Accountant	5000-8000	1
2.	Clerk	3050-4590	1
3.	Halwai-cum-Cook	3200-4900	1
4.	Tea/Coffee Maker	2610-3540	1
5.	Bearer	2610-3540	2
6.	Wash Boy	2550-3200	1
7.	Safaiwala	2550 3200	
	TOTAL		7(Seven)

R. Manorama Devi
R. Manorama Devi
 Dist Commissioner, (Judicial)
 District Court, Coimbatore

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To

The Director General
Prasar Bharati (BCI)
All India Radio
Akashwani Bhawan
Sansad Marg
New Delhi-110001

(THROUGH PROPER CHANNEL)

Subject:- Request for implementation of Up-grade Pay scale of
AIR Canteen, Imphal.

Sir,

Most humbly and respectfully with reference to O.M. No. 13/10/2001-Dir(C) dated 22nd December, 2004. I beg to state the following facts for your kind & prompt action.

That after receiving the above mentioned O.M. a detailed report of re-categorisation and up-gradation of pay scale had been submitted vide No. IMP/19(3)/2005-G/1854 dated 11th November 2005 to the Director (Canteen) for information as it is clearly written in the O.M. 's Page 4 para 3.

All India Radio, Imphal station it is yet to implement when requested again I was informed that a new order will be issued from the Directorate for implementation of the pay up-gradation which in my decision is not required as it is clearly written in the O.M. Hence this representation for your kind & favourable orders.

Yours faithfully,

Sd/-

(S. BRAJAMANI SINGH)

Canteen Manager

AIR, Imphal



R. Manorama Devi
Jath Commissioner, (Judicial)
Manipur
Cheirap Court Complex

Contd...2/-

Copy to:-

1. The Director of Canteen, Ministry of Personnel & Training, Room No. 361 3rd Floor, Lok Nayak Bhawan, New Delhi-110003.

2. Shri V.N. Sharma, General Secretary, All India Central Government Canteen Employee Association, F-48 Lado Sarai, New Delhi-110030.

Sd/-

(S. BRAJAMANI SINGH)

Canteen Manager

AIR, Imphal

R. Manorama Devi

R. Manorama Devi
Joint Commissioner, (Judicial)

Chandigarh

To

The Director of Canteen
Department of Personnel and Training
Room No. 361-3rd Floor
Lok Nayak Bhawan
New Delhi-110003

(THROUGH PROPER CHANNEL)

Subject:- Request for Clarification of Implementing of Pay.

Sir,

With due regard I beg to apprise my problem regarding implementing of pay. In accordance with the Directorate order No. 13/10/2001-Dir-C Dated 22nd December 2004. I am still facing problem though I try to make understand this Department (All India Radio) but it seem that this Department (AIR, Imphal) is not in a position to comply with effort to this office (AIR, Imphal).

It would be great boon to me that Directorate is request to makes advice this Department to expedite the matter. So that I can enjoy my new pay. This matter may be consider seriously.

Thanking you for this act of kindness I shall be greatfull to you.

Enc:- Re-categorization of
canteen Annexure-C
existing staff strength
with pay.

Yours Faithfully

Sd/-

(S. Brajamani Singh)
Canteen Manager
All India Radio, Imphal
D. type Canteen.

Copy to :- V.N. Sharma

General Secy.
All India Central Govt.
Canteen Employee Assn.
F- 48 Lado Sarai
New Delhi - 110030



R. Manozama Devi
Oath Commissioner, (Judicial)

Chief Court Officer

To

The Station Director
All India Radio, Imphal,
Palace Compound, Imphal.

Subject:- Re-designation of the Post of Manager Grade-III to
Manager-cum-Accountant

Ref:- (i) Office Memorandum being No. 13/ 10/ 2000- Dir(C)
dated 22/ 12/ 2004 of the Ministry of Personnel, Public
Grievances and Pensions Department of Personnel and
Training.

(ii) Letter being No. B-12013/1/200-WI/472 dated
27/09/2005 of the Deputy Director Administration
(W/I.) of the Prasar Bharati (Broadcasting Corporation
of India) Directorate General of All India Radio.

(iii) Letter being No. Imp. 19(3)/2005-G/1854 dated
11/11/2005 of the Drawing & Disbursing Officer,
Prasar Bharati (BCI) All India Radio, Imphal.

Sir,

I the undersigned have the honour to lay the following few lines
for favour of your kind perusal and necessary orders.

1. That I have been serving as Canteen Manager Grade-III in the
Office of the All India Radio, Imphal since I joined service in the
year 1987.

2. That it is pertinent here to mention that the Director (Canteen)
Ministry of Personnel, Public Grievances and Pension
Department of Personnel and Training, Government of India,
issued an office Memorandum being No. 13/10/2001 Dr (C) New
Delhi dated 22nd December 2004 regarding the implementation
of SUI recommendations on the review of norms for non
statutory departmental canteen functioning in Central
Government Offices.

Contd. 2/-



Ms. Manorama Devi
Deputy Director (Judicial)

Chief Magistrate

3. That it may here be mentioned that, the then Deputy Director Administration (WL) Prasar Bharati (BCI) wrote letter being No. B-12018/1/2004-WL/472 dated New Delhi, 27th September, 2005 to all the Station Directors, of All India Radio located at different states of India including the Station Directors to re-categorise the Canteens in accordance to the norms contained in Annexure A(i) to (XV) and submit the same to the Director (Canteen) along with existing and the revised staff strength in the re-categories canteen to the authority.
4. That it is also pertinent here to mention that as per Para 2(v) of the new office Memorandum dated 22-12-2004 and in pursuance of the letter dated 27/09/2005 the Drawing and Disbursing Officer, Station Engineer Prasar Bharati (Broadcasting Corporation of India) All India Radio Imphal wrote a letter in the prescribe Proforma as at Annexure- "C" address to the Director (Canteen), Department of Personnel and Training Room No. 361 3rd floor, Lok Nayak Bhawan, New Delhi -110003 being no. Imp-19(3)/2005-G/1854 dated Imphal the 11th November 2005 for re-categorisation of canteen in the pattern recognized under the new office memorandum dated 22-12-2004. Para 2(v) of the office memorandum dated 22-12-2004 is quoted below.

"With a view to have a proper system of liaison between the non statutory Departmental Canteens functioning in government offices and the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training Office of the Director(Canteens) after implementing the above recommendations in their Canteens, all the Ministries/Departments of the Government of India including their Attached and Subordinate Offices are required to intimate the details of the re-categorised Canteens, in the prescribed Proforma as at Annexure "C", to this Ministry(Office of the Director (Canteens), Department of Personnel and Training)". According to the said letter the official who is now serving as Manager Grade-III is to be re-designated as Manager cum-Accountant.

Further, I beg to submit that as per para 3 of the O.M. dated 22-12-2004 the implementation of re-categorisation of the staff pattern is to be done at the earliest preferably within 3(three) months from the date of issue of the O.M. dated 22-12-2004. It is also to submit that the implementation on the follow-up action be intimated to this Department early not later than three months from the date of issue of this O.M. as mention in para 3 of the O.M. dated 22-12-2004.

Conid...3/-


Manoj Kumar Datta
Oath Commissioner, Government of India

Chief, Oath Commission

Further, I beg to submit that the post now the Manager Grade-III is to be re-designated as Manager-cum-Accountant in terms of the Annexure A(iii) of the Office memorandum dated 22/12/2004. The pay scale of the Manager Grade-III is Rs. 3200-4900 whereas the pay scale of the Manager-cum-Accountant is Rs. 5000-8000. And if the post of Manager Grade-III is re-designated as Manager-cum-Accountant, then the undersigned is entitled to enjoy the pay scale of Rs. 5000-8000.

In the above facts and circumstances, I therefore request you to kindly re-designate the post of Manager Grade-III to the post of **Manager-Cum-Accountant** in terms of the norms prescribed in the O.M. date 22-12-2004 at an early date for the end of justice and public policy.

For which act of your kindness I shall be ever remain thankful to you.

Yours faithfully

Sd/-

(S. Brajamani Singh)

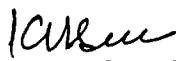
Manager Grade-III, AIR, Imphal

Encl:-

(1) Copy of Directorate's Memorandum being No. 13/10/200-
Dir (C) dated 22/12/2004

(2) Copy of letter being No. B-12013/1/200-AI/472 dated
27/09/2005 of the Deputy Director Administration (W/L)

(3) Copy of letter being No. Imp. 19(3)/ 2005-47/1854 dated
11/11/2005 of the Drawing & Disbursing Officer, Prasar Bharati
(BCI) All India Radio, Imphal.



R. Manozama Devi

Dath Commissioner, (Judicial)

Cherap Court Complex

1st Reminder

To

The Station Director
All India Radio, Imphal,
Palace Compound, Imphal.

Subject:- Re-designation of the Post of Manager Grade-III to
Manager-cum-Accountant

Ref:- (i) Office Memorandum being No. 13/ 10/ 2000- Dir(C)
dated 22/ 12/ 2004 of the Ministry of Personnel, Public
Grievances and Pensions Department of Personnel and
Training.

(ii) Letter being No. B-12013/1/200-WI/472 dated
27/09/2005 of the Deputy Director Administration
(W/L) of the Prasar Bharati (Broadcasting Corporation
of India) Directorate General of All India Radio.

(iii) Letter being No. Imp. 19(3)/2005-G/1854 dated
11/11/2005 of the Drawing & Disbursing Officer,
Prasar Bharati (BCI) All India Radio, Imphal.

Sir,

I the undersigned have the honour to lay the following few lines
for favour of your kind perusal and necessary orders.

1. That I have been serving as Canteen Manager Grade-III in the
Office of the All India Radio, Imphal since I joined service in the
year 1987.

2. That it is pertinent here to mention that the Director (Canteen)
Ministry of Personnel, Public Grievances and Pension
Department of Personnel and Training, Government of India,
issued an office Memorandum being No. 13/10/2001 Dr (C) New
Delhi dated 22nd December 2004 regarding the implementation
of SUI recommendations on the review of norms for non
statutory departmental canteen functioning in Central
Government Offices.

Conid. 2/-



K. Manorama Devi
Oath Commissioner, (Judicial)
Cheirap Court Complex

3. That it may here be mentioned that, the then Deputy Director Administration (WL) Prasara Bharati (BCI) wrote letter being No. B-12018/1/2004-WL/472 dated New Delhi, 27th September, 2005 to all the Station Directors, of All India Radio located at different states of India including the Station Directors to re-categorise the Canteens in accordance to the norms contained in Annexure A(i) to (XV) and submit the same to the Director (Canteen) along with existing and the revised staff strength in the re-categories canteen to the authority.
4. That it is also pertinent here to mention that as per Para 2(v) of the new office Memorandum dated 22-12-2004 and in pursuance of the letter dated 27/09/2005 the Drawing and Disbursing Officer, Station Engineer Prasara Bharati (Broadcasting Corporation of India) All India Radio Imphal wrote a letter in the prescribe Proforma as at Annexure- "C" address to the Director (Canteen), Department of Personnel and Training Room No. 361 3rd floor, Lok Nayak Bhawan, New Delhi -110003 being no. Imp-19(3)/2005-G/1854 dated Imphal the 11th November 2005 for re-categorisation of canteen in the pattern recognized under the new office memorandum dated 22-12-2004. Para 2(v) of the office memorandum dated 22-12-2004 is quoted below.

"With a view to have a proper system of liaison between the non statutory Departmental Canteens functioning in government offices and the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training Office of the Director(Canteens) after implementing the above recommendations in their Canteens, all the Ministries/Departments of the Government of India including their Attached and Subordinate Offices are required to intimate the details of the recategorised Canteens, in the prescribed Proforma as at Annexure "C", to this Ministry(Office of the Director (Canteens), Department of Personnel and Training.)". According to the said letter the official who is now serving as Manager Grade-III is to be re-designated as Manager cum-Accountant.

Further, I beg to submit that as per para 3 of the O.M. dated 22-12-2004 the implementation of re-categorisation of the staff pattern is to be done at the earliest preferably within 3(three) months from the date of issue of the O.M. dated 22-12-2004. It is also to submit that the implementation on the follow-up action be intimated to this Department early not later than three months from the date of issue of this O.M. as mention in para 3 of the O.M. dated 22-12-2004.

Conid...3/-



R. Manorama Devi
Oath Commissioner, (Judicial)
Manipur
Cheirap Court Complex

Further, I beg to submit that the post now the Manager Grade-III is to be re-designated as Manager-cum-Accountant in terms of the Annexure A(iii) of the Office memorandum dated 22/12/2004. The pay scale of the Manager Grade-III is Rs. 3200-4900 whereas the pay scale of the Manager-cum-Accountant is Rs. 5000-8000. And if the post of Manager Grade-III is re-designated as Manager-cum-Accountant, then the undersigned is entitled to enjoy the pay scale of Rs. 5000-8000.

In the above facts and circumstances, I therefore request you to kindly re-designate the post of Manager Grade-III to the post of Manager-Cum-Accountant in terms of the norms prescribed in the O.M. date 22-12-2004 at an early date for the end of justice and public policy.

For which act of your kindness I shall be ever remain thankful to you.

Yours faithfully

Sd/-

(S. Brajamani Singh)

Manager Grade-III, AIR, Imphal

Encl:-

(1) Copy of Directorate's Memorandum being No. 13/10/200-Dir (C) dated 22/12/2004

(2) Copy of letter being No. B-12013/1/200-AI/472 dated 27/09/2005 of the Deputy Director Administration (W/L)

(3) Copy of letter being No. Imp. 19(3)/ 2005-471854 dated 11/11/2005 of the Drawing & Disbursing Officer, Prasar Bharati (BCI) All India Radio, Imphal.

Manorama Devi

Manorama Devi
Oath Commissioner, (Judicial)
Manipur
Cheirap Court Complex

2nd Reminder

To

The Station Director
All India Radio, Imphal;
Palace Compound, Imphal.

Subject:- Re-designation of the Post of Manager Grade-III to
Manager-cum-Accountant

Ref:- (i) Office Memorandum being No. 13/ 10/ 2000- Dir(C)
dated 22/ 12/ 2004 of the Ministry of Personnel, Public
Grievances and Pensions Department of Personnel and
Training.

(ii) Letter being No. B-12013/1/200-WI/472 dated
27/09/2005 of the Deputy Director Administration
(W/L) of the Prasar Bharati (Broadcasting Corporation
of India) Directorate General of All India Radio.

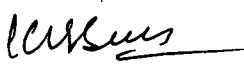
(iii) Letter being No. Imp. 19(3)/2005-(7/1854 dated
11/11/2005 of the Drawing & Disbursing Officer,
Prasar Bharati (BCI) All India Radio, Imphal.

Sir,

I the undersigned have the honour to lay the following few lines
for favour of your kind perusal and necessary orders.

1. That I have been serving as Canteen Manager Grade-III in the
Office of the All India Radio, Imphal since I joined service in the
year 1987.
2. That it is pertinent here to mention that the Director (Canteen)
Ministry of Personnel, Public Grievances and Pension
Department of Personnel and Training, Government of India,
issued an office Memorandum being No. 13/10/2001 Dr (C) New
Delhi dated 22nd December 2004 regarding the implementation
of SUI recommendations on the review of norms for non
statutory departmental canteen functioning in Central
Government Offices.

Conid...2/-


R. Manorama Devi
Oath Commissioner, Judicial
Magistrate
Cheirap Court Complex

3. That it may here be mentioned that, the then Deputy Director Administration (WL) Prasar Bharati (BCI) wrote letter being No. B-12018/1/2004-WL/472 dated New Delhi, 27th September, 2005 to all the Station Directors, of All India Radio located at different states of India including the Station Directors to re-categorise the Canteens in accordance to the norms contained in Annexure A(i) to (XV) and submit the same to the Director (Canteen) along with existing and the revised staff strength in the re-categories canteen to the authority.
4. That it is also pertinent here to mention that as per Para 2(v) of the new office Memorandum dated 22-12-2004 and in pursuance of the letter dated 27/09/2005 the Drawing and Disbursing Officer, Station Engineer Prasar Bharati (Broadcasting Corporation of India) All India Radio Imphal wrote a letter in the prescribe Proforma as at Annexure- "C" address to the Director (Canteen), Department of Personnel and Training Room No. 361 3rd floor, Lok Nayak Bhawan, New Delhi -110003 being no. Imp-19(3)/2005-G/1854 dated Imphal the 11th November 2005 for re-categorisation of canteen in the pattern recognized under the new office memorandum dated 22-12-2004. Para 2(v) of the office memorandum dated 22-12-2004 is quoted below.

"With a view to have a proper system of liaison between the non statutory Departmental Canteens functioning in government offices and the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training Office of the Director(Canteens) after implementing the above recommendations in their Canteens, all the Ministries/Departments of the Government of India including their Attached and Subordinate Offices are required to intimate the details of the recategorised Canteens, in the prescribed Proforma as at Annexure "C", to this Ministry(Office of the Director (Canteens), Department of Personnel and Training.)". According to the said letter the official who is now serving as Manager Grade-III is to be re-designated as Manager cum-Accountant.

Further, I beg to submit that as per para 3 of the O.M. dated 22-12-2004 the implementation of re-categorisation of the staff pattern is to be done at the earliest preferably within 3(three) months from the date of issue of the O.M. dated 22-12-2004. It is also to submit that the implementation on the follow-up action be intimated to this Department early not later than three months from the date of issue of this O.M. as mention in para 3 of the O.M. dated 22-12-2004.

Conid...3/-



R. Manozama Devi
Oath Commissioner, (Judicial)
Maipur
Cheirap Court Complex

Further, I beg to submit that the post now the Manager Grade-III is to be re-designated as Manager-cum-Accountant in terms of the Annexure A(iii) of the Office memorandum dated 22/12/2004. The pay scale of the Manager Grade-III is Rs. 3200-4900 whereas the pay scale of the Manager-cum-Accountant is Rs. 5000-8000. And if the post of Manager Grade-III is re-designated as Manager-cum-Accountant, then the undersigned is entitled to enjoy the pay scale of Rs. 5000-8000.

In the above facts and circumstances, I therefore request you to kindly re-designate the post of Manager Grade-III to the post of Manager-Cum-Accountant in terms of the norms prescribed in the O.M. date 22-12-2004 at an early date for the end of justice and public policy.

For which act of your kindness I shall be ever remain thankful to you.

Yours faithfully

Sd/-

(S. Brajamani Singh)

Manager Grade-III, AIR, Imphal

Encl:-

(1) Copy of Directorate's Memorandum being No. 13/10/200-Dir (C) dated 22/12/2004

(2) Copy of letter being No. B-12013/1/200-AI/472 dated 27/09/2005 of the Deputy Director Administration (W/L)

(3) Copy of letter being No. Imp. 19(3)/ 2005-G/1854 dated 11/11/2005 of the Drawing & Disbursing Officer, Prasar Bharati (BCI) All India Radio, Imphal.


R. Manozama Devi
Oath Commissioner, (Judicial)
Manipur
Cheirap Court Complex

(LETTER HEAD)

To

The Station Director,
All India Radio, Imphal,
Palace Compound, Imphal East.

Ref : - The Office Memorandum No. 13/10/2001-Dir.(C) dated 22nd December, 2004 issued by the Director (Canteens), Ministry of Personnel, Public Grievances & Pension, Department of Personnel & Training, Govt. of India regarding the implementation of recommendations made by the SIU on the review of norms for non-statutory Departmental Canteens functioning in Central Government Offices.

Subject : - Notice for taking up immediate steps for the re-designation of the services of my client as the Manager-cum-Accountant thereby implementing the terms and conditions contained in the above referred Office Memorandum.

Sir,

I, under the instructions from and on behalf of my client namely Shri Sanjanbem Brajamani Singh, aged about 43 years, S/O Shri S. Chaoba Singh, resident of Khoijuman Village, P.O., P.S. & District Bishnupur, Manipur do hereby serve upon you with the following notice for your information and immediate necessary actions : -

1. That, my client was appointed as Canteen Manager (Grade-III) of the All India Radio, Imphal, Manipur in the year 1987. Since then my client has been serving to the full satisfaction of his superior officers as well as public in general.
2. That, the Ministry of personnel, Public Grievances & Pension, Department of Personnel & Training, Govt. of India, in view of the report of Staff Inspection Unit, with the aims and objectives to

Contd...2/-

(Signature)
R. Manorama Devi
Oath Commissioner, (Judicial)
Municipal
Cheirap Court Complex

rationalize the manpower in the non-statutory Departmental Canteens located in various Ministries/Departments/Attached and subordinate offices of the Central Government published the scheme for the re-categorization of Canteens and the revised staffing pattern and also upgradation of pay scales of certain posts. As per the said Memorandum the post of Canteen Manager Grade-III, the post presently being held by my client has to be re-designated as Manager-cum-Accountant and the scale of pay has also to be revised at Rs. 5000-8000/- p.m. with effect from the date of publication of the said Office Memorandum. (A copy of the said Memorandum is enclosed herewith for your ready reference).

3. That, after the publication of the said Office Memorandum the Deputy director Admn.(WL) for Director General, Prasar Bharati wrote a letter each to all the Station Directors including the Station Director, Imphal, on 27-9-2005 regarding the implementation of the said Office Memorandum thereby re-categorizing the employees of the Canteen and also revising Staff strength and further requested to take action accordingly subsequent to the written of the said letter, the Drawing and Disbursing Officer for Station Engineer, All India Radio Imphal vide the letter dated 11-11-2005 addressed to the Director (Canteens) stated that the Canteen functioning in the office may be re-categorized as indicated in the said letter. The type of re-categorized Canteen is/was 'D' Type Canteen and it was stated that the Canteen served 140 Govt. employees. (A copy each of the said letters are enclosed herewith for your ready reference).

4. That, though the concerned authorities of the All India Radio Imphal vide the said letter dated 11-11-2005 submitted the compliance report, they failed to re-organise the staffs by re-designating the post of Manager Grade-III as Manager-cum-Accountant and also failed to revise the scale of pay at Rs. 5000-8000/- till date. Having no alternative my client submitted representation and reminders one after another but, the concerned authorities failed to re-designate the post being held by my client and also revised the scale of pay till date. Such acts of yours amounts to the violations of the instructions of the concerned authorities.

Contd...3/-


R. Manorama Devi
Oath Commissioner, (Judicial)
Imphal
Cherap Court Complex

I, under the circumstances mentioned above call upon you to re-organise the staffs by re-designating the post of Manager (Grade-III, the post being held by my client as Manager-cum-Accountant and also revised the scale of pay at Rs. 5000-8000/- with effect from the date of publication of the said Office Memorandum within a period of one week from the date of receipt of this notice and also allow my client to enjoy all the benefits including arrears back wages and also increments thereof pursuant to the Office Memorandum dated 22-12-2004 failing which I have no alternative but to approach the appropriate forum for prompt redressal without further notice to you.

With regards.

Enclosure :-

As stated above.

Yours sincerely,

Sd/-

(M. Moses)

Advocate,

C/O B.P. Sahu, Advocate,
Jail Road, Imphal (W).

Copy to :-

1. The Director General,
A.I.R., Akashvani Bhawan
Parliament Street,
New Delhi - 110001.
2. The Deputy Director General (NER),
A.I.R., Guwahati - 781003.
3. The Director of Canteens,
Department of Personnel & Training
Room No. 361, 3rd Floor Lok Nayak
Bhawan, New Delhi- 110003.
4. General Secretary,
All India Central Govt. Canteen
Employee Association,
F-48 Lado Sarai, New Delhi-110030.

R. Manorama Dev.
23/06/2007
Oath Commissioner, (Judicial)
Manipur
Cheirap Court Complex